

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 345/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2x195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Petitioner : Adani Hybrid Energy Jaisalmer One Limited (AHEJOL)
- Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 6/MP/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact amounting to Rs. 47,59,05,435/- alongwith carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondent : Adani Hybrid Energy Jaisalmer One Limited & Anr.

Petition No. 7/MP/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondent : Adani Solar Energy Jaisalmer One Pvt. Limited (ASEJOPL) & Anr.
- Date of Hearing : **26.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Sakshi Kapoor, Advocate, AHEJOL
Shri Subham Bhut, Advocate, AHEJOL
Shri Aditya Singh, Advocate, HPPC
Ms. Ranjitha Ramachandran, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner, AHEJOL in Petition No. 345/MP/2022, prayed for an adjournment on the ground of the lead/arguing counsel being occupied in a part-heard matter before another forum.

2. Learned counsel for the Petitioner in Petition No. 7/MP/2024 sought liberty to file a rejoinder in the said Petition. Learned counsel also sought liberty to file an additional affidavit in Petition No. 6/MP/2024.

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matters. The Commission further permitted the Petitioner, HPPC to file its rejoinder/affidavit in Petition Nos. 6/MP/2024 and 7/MP/2024 within two weeks.

4. The Petitions will be listed for the hearing on **5.11.2024**.

**By order of the Commission,
Sd/-
(T.D. Pant)
Joint Chief (Law)**